



।आयकर अपीलीय अधिकरण "एस एम सी" न्यायपीठ पुणेमें।
IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCHES "SMC" :: PUNE

BEFORE DR.DIPAK P. RIPOTE, ACCOUNTANT
MEMBER AND
SHRI VINAY BHAMORE, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.2020/PUN/2024

निर्धारण वर्ष / Assessment Year: 2013-14

Ankit Dilip Sethi, Hans Kala, Gandhi Chowk, Shahgunj – 431001. Maharashtra. PAN: BRSPS2258A	V s	The Commissioner of ITA, Delhi.
Appellant/ Assessee		Respondent / Revenue

Assessee by	None.
Revenue by	Shri Manoj Tripathi – DR
Date of hearing	28/11/2024
Date of pronouncement	29/11/2024

आदेश/ ORDER

PER DR. DIPAK P. RIPOTE, AM:

This is assessee's appeal against the order of
ld.Commissioner of Income Tax(Appeals)[NFAC], under section
250 of the Income Tax Act, 1961 for the A.Y.2013-14 dated
30.04.2024.

2. The Assessee submitted a withdrawal petition and requested
for withdrawal of appeal, the same is reproduced as under :



Date: 27th November, 2024

To,
The Hon'ble Members,
'SMC' Bench,
Income Tax Appellate Tribunal (ITAT),
Pune

May It Please Your Honours,

RE: Ankit Dilip Sethi (the 'Appellant')
PAN: BRSPS2258A
Appeal No.: ITA/2020/PUN/2024
Assessment Year: 2013-14
Sub: Request for withdrawal of appeal

OFFICE OF THE ASST. REGISTRAR (IA)
27 NOV 2024
1847
PUNE BENCHES, PUNE

By
27/11/24
SNC
28/11/24

(With reference to the captioned subject, it is respectfully submitted that the Appellant had inadvertently filed the above referred appeal before the Hon'ble Delhi ITAT (instead of Hon'ble Pune ITAT) through ITAT e-filing portal on 11th September, 2024 against the Hon'ble Commissioner of ITA, Delhi. The acknowledgment of the same is attached as **Annexure-1**. The same appeal has been transferred to the Hon'ble 'SMC' Bench of Pune Tribunal and the hearing for the aforesaid appeal is scheduled on 28th November, 2024 i.e., Thursday.

In the meantime, the Appellant has filed a separate appeal (ITA/1998/PUN/2024) against Income Tax Officer, Ward 1(1), Aurangabad ("Jurisdictional Assessing Officer") before the Hon'ble Pune ITAT on 23rd September, 2024.

In view of the same, it is requested that the Hon'ble Bench may allow the Appellant to withdraw the appeal filed on 11th September, 2024 bearing Appeal No. ITA/2020/PUN/2024 for the kind act of which we shall feel much obliged.

The inconvenience caused is very much regretted.)

Thanking you,
Yours faithfully,

For & on behalf of the Appellant,

[Signature]

Authorized Representative
Encl.: a/a

3. On the other hand, Id.DR for the Revenue did not object to the withdrawal request made by the assessee.

4. Considering the request of the assessee, we allow to withdraw the appeal of the assessee. Hence, grounds raised by the assessee are dismissed as withdrawn.



5. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 29th November, 2024.

Sd/-
(VINAY BHAMORE)
JUDICIAL MEMBER

Sd/-
(DR. DIPAK P. RIPOTE)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 29th Nov, 2024/ SGR*

आदेशकीप्रतिलिपिअग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A), concerned.
4. The Pr. CIT, concerned.
5. विभागीयप्रतिनिधि, आयकर अपीलीय अधिकरण, "एस एम सी" बेंच, पुणे / DR, ITAT, "SMC" Bench, Pune.
6. गार्डफ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// TRUE COPY //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे/ITAT, Pune.